

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00618/2017
Chandigarh, this the 8th day of May, 2018

...
CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

...
1. Gurmail Chand son of Sh. Jeet Ram, aged 62 years, Assistant Commissioner, Central Excise (Retired) Resident of House No. 1887, Sector 22-B, Chandigarh.
2. A.C. Nehria son of Sh. R.R. Nehria, aged 61 years, Assistant Commissioner of Central Excise (Retired) Resident of House No. 2020, Verka Enclave, Sector 49-C, Chandigarh (All Group A)

....Applicants

(Argued by: Mr. V.K. Sharma, Advocate)

Versus

1. Union of India, through Secretary, Ministry of Finance, Government of India, Department of Revenue, North Block, New Delhi.
2. Chairman, Central Board of Excise & Customs, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. Principal Commissioner of Central Excise, Chandigarh – I, Central Revenue Building, Plot No. 19, Sector 17-C, Chandigarh-160017.
4. Additional Commissioner (P&V), Central Excise Department, Central Revenue Building, Plot No. 19, Sector 17-C, Chandigarh.

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Respondents

(Argued by: Mr. Ram Lal Gupta, Advocate)

ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)

Heard.

Vide a separate detailed judgment of even date, rendered in main O.A. No. 060/00335/2017 titled Roop Singh & Others, the instant Original Application (O.A.) is hereby partly accepted, in the same terms and manner. However, the parties are left to bear their own costs.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)
Dated: 08.05.2018

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